REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore - 560 038

Dated: 15-7.87

Application No.	203 /8 9 (F)	,
W.P. No		

- Applicant

Shri G. Krishnappa

To

- Shri G. Krishnappa ED Messenger Chikkaballapura Sub-Post Office Chikkaballapura Kolar District
- Smt. Shantha Challappa Advocate 1/01, 6th Main 4th Cross, Wilson Garden Bangalere - 560 025

V/s The Sr Supet of Post Offices Kolar Divn. & another

- The Senier Superintendent of Post Offices Kolar Division Kelar - 563101
- The Post Master General Karnataka Circle Bangalere - 560 001
- Shri M. Vasudeva Rao Addl Central Govt. Stng Counsel High Court Buildings Bangalere - 560 001

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Encl : as above.

SECTION DEFICER (JUDICIAL)

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE EIGHTH DAY OF JULY 1987

Present: Hon'ble Shri Justice K.S.Puttaswamy . Vice-Chairman

Hon'ble Shri L.H.A. Rego

. Member (A)

APPLICATION NO.203/874F)

G. Krishnappa
E.D. Messenger
Chikkaballapur Division
M.G. Road,
Chikkaballapuram.

Applicant

(Smt. Shantha Challappa. Advocate)

v.

Senior Superintendent of Post Offices, Kolar Division, Kolar-563101.

Post Master General, Bangalore Region, Karnataka Circle.

. Respondents

(Shri M. Vasudeva Rac . Advocate)

This application has come up for hearing today before this Tribunal. Hon'ble Vice-Chairman made the following:-

ORDER

In this application made under Section 19 of the Administrative Tribunals Act, 1985 (the Act) the applicant has challenged Memo No. B/17-1 dated 17.3.1987 (Annexure A) issued by the Senior Superintendent of Post Office, Kolar Division, Kolar (Superintendent).

2. At the material time, the applicant was working as Extra Departmental Messenger (EDM) at Chickballapur Post Office, Kolar District. For an examination to be held on 15.2.1987 the applicant applied inter-alsm claiming that he had joined service on 28.5.1970 and, therefore, he was



eligible to appear for the examination. Accepting the same, the authority permitted the applicant to appear for the examination. But, later, the authority found that his entry into service was 28.5.1979 and, therefore, he was ineligible to appear for the examination and on that ground the Superintendent had cancelled the earlier permission granted to the applicant. Hence, this application.

- 3. In justification of their action, the respondents have filed their reply and have also produced their records.
- 4. Smt. Shantha Challappa, learned counsel for the applicant contends that the applicant had correctly given his date of entry into service as 28.5.1979 and on that entry also he was eligible to appear for the examination and the respondents be directed to declare his results and make an appointment if he is found successful in the examination.
- 5. Shri M. Vasudeva Rao, learned Additional Central Govt.
 Standing Counsel appearing for the respondents contends that
 the applicant was allowed to appear for the examination only
 on the basis of his assertion that his date of entry into
 service was 28.5.1970 and not 28.5.1970 and since that is
 found to be erron cous the applicant was ineligible to appear
 for the examination, and therefore, this Tribunal cannot
 direct the respondents to declare the results at all.
- 6. We find from the records that the applicant had made two applicants before the authority for the relevant examination. In one of the applications he had stated that his date of entry into service was 29.5.1970 but in other he had stated that it was 28.5.1979. Whatever be the inconsistency



in these two applications we find that on the basis of the entry into service was 28.5.1970 and the length of service computed on that basis namely 16 years 1 month and 3 days the authority had permitted the applicant to appear for the examination. But, later the authority found that the applicant's entry into service was 28.5.1979 and not 28.5.1970. Smt. Challappa does not dispute that the applicant's entry into service was 28.5.1979.

- 7. On the above it is clear that the assertion of the applicant that his entry into service was 28.5.1970 was clearly wrong. If that assertion was wrong and that was the basis on which the applicant was permitted to appear for the examination, then it necessarily follows from the same that the applicant was ineligible to appear for the examination as the law then stood. At the highest this is a case where the authority had rectified its own mistake that too committed at the instance of the applicant. If that is so, then it was undoubtedly open to that authority to rectify the mistake and cancel the earlier permission given to the applicant.
- 8. On the foregoing the challenge of the applicant cannot be upheld. Even otherwise, this is not a rit case in which this Tribunal should assist the applicant.



In the light of our above discussion, we hold that this application is liable to be dismissed. We, therefore, dismiss this application. But in the circumstances of the case we direct the parties to bear their own costs.

VICE CHAIRMAN 187.

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CENTRAL ADMINISTRATIVE ADDITIONAL BENCH BANGALORE

MEMBER (A) 8-7-987